

ITEM NO.45+48

Court 3 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19756/2021

(Arising out of impugned final judgment and order dated 22-10-2021 in WP No. 11744/2021 passed by the High Court Of Judicature At Bombay At Aurangabad)

RAHUL RAMESH WAGH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.156051/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.156052/2021-EXEMPTION FROM FILING O.T. and IA No.156049/2021-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS and IA No.156048/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WIITH

Writ Petition(s) (Civil) No(s). 1316/2021

(FOR ADMISSION and IA No.157430/2021-STAY APPLICATION and IA No.157427/2021-EXEMPTION FROM FILING O.T)

Date : 03-12-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Hrishikesh S.Chitale, Adv.
Mr. Vijay Kari Singh, Adv
Mr. Chandra Prakash, AOR

For Respondent(s)

Mr. Ajit Kadethankar, Adv.
For State Election Commission

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 6th December, 2021.

In the meantime, liberty is granted to the
petitioner(s) to serve copy of petition(s) on the

standing counsel for the State of Maharashtra and
the State Election Commission.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER